

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**


No. 24830-939/Genl./Misc./Circulation/2022

Dated, Delhi the 14 JUL 2022

Sub:- Notification regarding revocation of suspension of Advocates(s) and removal the name of Advocates from the rolls of Bar Council of Tamilnadu and Puducherry.

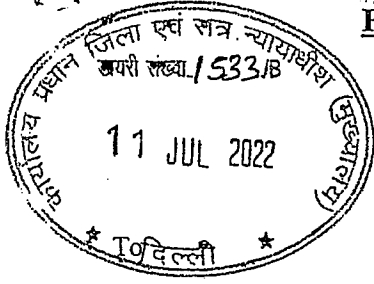
Forwarded a copy of the letter bearing No. 11244/Genl-I/DHC dated 07/07/2022 and this office bearing diary No. 1533/B dated 11/07/2022 alongwith its enclosures i.e. Notification No. 10 of 2022 dated 17/06/2022 of, Honorary Secretary, Bar Council, The Bar Council of Tamilnadu & Puducherry on the subject cited above received from Ld. Deputy Registrar, Hon'ble High Court of Delhi, New Delhi, to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

  
(RAKESH PANDIT)

Officer In-Charge, General Branch, Central  
Additional District & Sessions Judge,  
Tis Hazari Courts Delhi

Encl. As above



**HIGH COURT OF DELHI : NEW DELHI**

**(GENL.-ADMN.-I BRANCH)**

No. 11924 /Genl-I./DHC  
Dated : 07/07/2022

The Principal District & Sessions Judge (Hqrs.),  
Tis Hazari Courts,  
Delhi.

**Sub: Notification regarding revocation of suspension of Advocate(s) and removal the name of Advocates from the rolls of Bar Council of Tamilnadu and Puducherry.**

Sir,

I am directed to forward herewith a copy of Notification No.10 of 2022 dated 17.06.2022, received from the Secretary, Bar Council, The Bar Council of Tamilnadu & Puducherry, on the above subject, with a request to kindly circulate the same to all The Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Encl: as above

Yours faithfully,

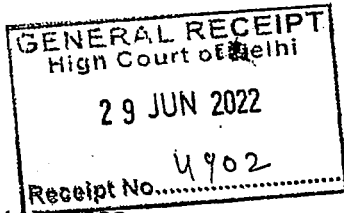
(S.P. Gupta)  
Deputy Registrar

*General Branch*  
*POES (C.A.D.)*  
*11/7/2022*



# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

**C. RAJA KUMAR**  
SECRETARY



High Court Campus,  
Chennai - 600 104  
Phone No : 25342739, 25352595  
E- Mail : tnbarcouncil@yahoo.com  
www.barcounciloftamilnadupuducherry.org

R.O.C. No. 1141 of 2022

Dated .....17.06.2022.....


## NOTIFICATION NO. 10 OF 2022

It is hereby notified for the general information of the public that the following Order has been passed by the Bar Council of Tamil Nadu and Puducherry, against the following Advocates borne on the Rolls of the Bar Council,

S.No	NAME	Roll No.	NATURE OF ORDER
1.	Mr. A. Arjunan, No.3/28, Alamara Street, Kodakkal Village and Post, Via Sholinghur, Ranipet-631102	Ms. 3521/2018	The Bar Council of Tamilnadu and Puducherry has passed a resolution vide Resolution No. 86/2022, dated 04.05.2022 removing his name from the rolls of Bar Council of Tamilnadu and Puducherry u/s Section 26A of the Advocates Act, 1961 as per the request received from the said Advocate.
2.	Mr. K. Ingersoll, No.60, Saravanaperumal St. Purasawakkam, Chennai 600084.	Ms. No. 624/1992	The Bar Council of Tamilnadu and Puducherry has passed a resolution vide Resolution No. 280/2022, dated 04.05.2022 removing his name from the rolls of Bar Council of Tamilnadu and

GENERAL BRANCH  
Diary No. 2225  
Date 30/6/2022

			Puducherry u/s Section 26A of the Advocates Act, 1961 as per the request received from the said Advocate.
3.	Mr. K. Vetricondan, 62, Middle Street, Kurinjipadi Tk. Cuddalore Dt.	Ms. No. 2582/2010	The Bar Council of Tamilnadu and Puducherry has passed a resolution vide Resolution No. 281/2022, dated 04.05.2022 revoking the suspension order passed against him vide Resolution No. 334/2016, dated 18.06.2016.
4.	Mr. T.G. Manickam, M 14B, Ganga Colony, 100 Ft Road, Ashok Nagar, Chennai – 600083.	Ms. No. 2322/2014	The Bar Council of Tamilnadu and Puducherry has passed a resolution vide Resolution No. 54/2022, dated 04.05.2022 revoking the suspension order passed against him on 14.10.2017.

  
SECRETARY, BAR COUNCIL.

**Copy to:-**

1. The Registrar, Supreme Court, New Delhi.
2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils
3. The Registrar, High Court, Chennai & the Registrars of all High Courts in India.
4. All the Principal District Judges in the State & the Chief Judge, Puducherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai.
9. Incomes Tax Appellate Tribunal, Chennai-6.



# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

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SECRETARY

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-3- Dated .....

10. State Transport Appellate Tribunal, Chennai.
11. Addl. Bench Sales Tax Tribunal, Madurai & Coimbatore.
12. Tribunal for Disciplinary Proceedings, Chennai.
13. Central Administrative Tribunal, Chennai-6
14. The Labour Courts, Chennai, Madurai & Coimbatore
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamil Nadu, Chennai-9
17. The Secretary to Government, Law Department, Chennai-9
18. The Secretary, Home Department, Government of Tamil Nadu, Chennai-9
19. Director-General of Police, State of Tamil Nadu
20. The Commissioner of Police, Chennai City.
21. Members of this Bar Council including Co-opted Members
22. All the Bar Associations in the State of Tamil Nadu
23. Madras High Court Advocates Association, Madras Bar Association, Women Lawyers Association, Law Association, Tamil Nadu Advocates Association, Chennai.

**The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the Officers under their jurisdiction.**

The Bar Associations are requested to put up these Notifications in their Notice Boards.

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